

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.143
457/252/ND/2020

IN THE MATTER OF:

MANTRA MICROTEL SYSTEMS PRIVATE LIMITED

Vs.

Registrar of Companies

....APPLICANT

....RESPONDENT

SECTION

U/s 252

Order delivered on 18.03.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Representative for the Appellant is present. No representation on behalf of the RoC and IT Department. As per the previous order, both the sides were directed to file objections, if any. However, last and final chance is given for filing objections on or before the next date of hearing failing which right of filing objections shall stand forfeited. In the meantime, representative for the Appellant is directed to file notes on submissions containing two pages.

List the matter on 20th April, 2021.

- Sdr

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sd -

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)